

TRANSPARENCY





Date of Submission: 10th June 2025

To,

Telecom Regulatory Authority of India (TRAI) New Delhi India.

Subject: Response toTRAI's draft manual on rating of properties under "Rating of Properties for Digital Connectivity Regulations, 2024" for comments of stakeholders dated 13<sup>th</sup> May 25.

Response Submitted on behalf of APREA Members by :

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## **Suggested Comments/ Feedback to Draft DCRA Manual**

S No	Chapter of the Draft	Suggested Modified	Justification for Proposed Change	
	Manual	Wordings		
1.	Chapter 2, Role of Stakeholders	Broaden the stakeholder ecosystem for Digital Connectivity Readiness Assessment (DCRA) framework to encompass IP-1 entities also.  Additionally, establish a standardized audit mechanisms to evaluate and ensure the compliance of telecom infrastructure developed under the	The formal recognition of IP-1 registered entities, as Digital Connectivity Infrastructure Providers (DCIPs) should entail the conferment of statutory Right of Way (RoW) privileges, institutionalize coordinated engagement with municipal authorities, and guarantee non-discriminatory access to public infrastructure assets indispensable for the widespread deployment of digital connectivity networks.	
2.	Chapter 2, Section 2.2 – Role of Property Manager (PM)	(ii) Replace "the Property Manager means the person" with "the Property Manager means the person or entity"  (ii) Deletion of "and maintain compliance with regulatory standards"  (iii) Deletion of 2.2 subsection (ii) — "ii. Documentation and compliance" and include the same in the Role of DCIP (broadened to include IP-1 entities)  (iv) Deletion of 2.2 subsection (iii) — "iii. Maintenance of digital connectivity	Property Manager may not own the DCI and may only facilitate in implementing a Digital Connectivity Infrastructure within a building, owing to the various regulations associated with deployment of a Digital Connectivity Infrastructure.  Moreover, a Property Manager is essentially a person (Developer) and / or a Property Management firm which looks into account the various aspects of Building infrastructure including Civil, Electrical, HVAC, Firefighting, Plumbing, Lifts, Security Management etc., but may not possess the capabilities of complex telecom infrastructure architecture.  DoT, vide its communication reference F. No. 20-1341/2023 AS-1 dated 19.03.2025 on the subject "Back reference on TRAI recommendations dated 20.02.2023 on the 'Rating of Buildings or Areas for Digital Connectivity', has clearly articulated	



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		infrastructure" and include the same in the Role of DCIP (broadened to include IP-1 entities)  (v) Include a Section in Collaboration with DCRA (broadened to include IP-1 entities)	that "Further, equipment like CPEs may be installed on user side based on the demand. However, provisioning of 'IBS for Indoor Mobile Coverage' and 'Telecommunication Equipment (TE)' may not be mandated as builder/ developer/ Property Manager are not authorized to install 'IBS for Indoor Mobile Coverage' and 'Telecommunication Equipment (TE)' as per extant licensing and regulatory frameworks. 'IBS for Indoor Mobile Coverage' can be installed, maintained and operated by DCIP (proposed) and licensed TSPs while Telecommunication Equipment (TE)' can be installed, maintained and operated by licensed TSPs only."
3.	Chapter 2, Section 2.4 - Digital Connectivity Infrastructure Providers (DCIPs)	The policy framework should ensure the formal inclusion of IP-1 registered entities, as well by replacing "Digital Connectivity Infrastructure Providers (DCIPs)" with "Digital Connectivity Infrastructure Providers (DCIPs) including IP-1s".  Inclusion of the word "Own" in the Responsibilities of a DCIP under sub-section (i) Infrastructure Development  Addition of responsibilities as covered under 2.2 subsection (ii) — "ii. Documentation and compliance" and include the same in the Role of DCIP (broadened to include IP-1 entities)  Addition of responsibilities as covered under 2.2 subsection	IP-1 entities serve as pivotal enablers in the nationwide digital rollout. Their explicit inclusion within the policy and regulatory architecture will not only accelerate the pace of infrastructure deployment but also promote standardization and ensure long pending equitable and rights-based access to telecom ducts and fibre corridors.  DoT, vide its communication reference F. No. 20-1341/2023 AS-1 dated 19.03.2025 on the subject "Back reference on TRAI recommendations dated 20.02.2023 on the 'Rating of Buildings or Areas for Digital Connectivity', has clearly articulated that "Further, equipment like CPEs may be installed on user side based on the demand. However, provisioning of 'IBS for Indoor Mobile Coverage' and 'Telecommunication Equipment (TE)'



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	Manual	Wordings	
		(iii) – "iii. Maintenance of digital connectivity infrastructure" and include the same in the Role of DCIP (broadened to include IP-1 entities)	may not be mandated as builder/ developer/ Property Manager are not authorized to install 'IBS for Indoor Mobile Coverage' and 'Telecommunication Equipment (TE)' as per extant licensing and regulatory frameworks. 'IBS for Indoor Mobile Coverage' can be installed, maintained and operated by DCIP (proposed) and licensed TSPs while Telecommunication Equipment (TE)' can be installed, maintained and operated by licensed TSPs only."
4.	Chapter 3, Section 3.3 - General Obligations for DCRA	A provision should be incorporated requiring Digital Connectivity Readiness Assessments (DCRAs) to engage in structured collaboration with IP-1 registered entities and In-Building Solution (IBS) providers / DCIPs throughout the assessment process.	This ensures that the assessment process duly incorporates the distinct operational requirements and strategic contributions of IP-1 entities and In-Building Solution (IBS) providers, thereby fostering a more holistic and representative evaluation of digital infrastructure readiness.
5.	Chapter 4, Section 4.2.2 – Expansion of Mobile and Wireline Connectivity	Mandate the provisioning of In-Building Solutions (IBS) by neutral hosts (DCIP) or IP-1 registered entities within commercial and multidwelling premises.	The implementation of shared IBS mitigates the risk of monopolization by individual Telecom Service Providers (TSPs), ensures equitable and enhanced network coverage for all occupants, and aligns with emerging Smart Building standards designed to support next-generation technologies such as 5G and Fibre-to-the-Home (FTTH).
6.	Chapter 4, Section 4.5.1 - Availability of the latest generation of mobile connectivity	The planning and design phases of mobile connectivity infrastructure must incorporate structured consultation with In-Building Solution (IBS) providers (DCIP / IP-1 entities)	IBS providers possess specialized expertise that can significantly influence the design and implementation of mobile connectivity solutions. Their early involvement in the planning process enables the integration of tailored in-building coverage strategies, thereby enhancing signal quality,





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			optimizing network performance, and ensuring seamless user experience across indoor environments.
7.	Chapter 4, Section 4.6.1 - Backhaul fibre connectivity (service provider to property)	The framework should mandate that all backhaul fibre connectivity deployments incorporate dedicated provisions to accommodate the infrastructure requirements of IP-1 and IBS providers (DCIP).	Mandating that backhaul fibre connectivity includes dedicated provisions for IP-1 and IBS providers (DCIP) ensures that both categories of infrastructure players are equipped with the requisite physical and network resources to deliver high-quality digital services. Furthermore, establishing clear performance benchmarks for IBS deployments enables consistent evaluation of service quality, particularly in public and high-density indoor environments, thereby ensuring robust and reliable mobile coverage aligned with next-generation connectivity standards.
8.	Chapter 6, Section 6.4 – Renewal Process	Property managers should be formally empaneled and required to disclose any postrating exclusivity agreements entered into with TSPs to the DCRA authority.	Such disclosures must be submitted to the DCRA authority for audit and compliance verification, thereby promoting transparency, preventing anti-competitive practices, and safeguarding equitable access to digital infrastructure.
9.	Chapter 7 Section 7.2 – Mechanism for Stakeholder Feedback	The implementation of a grievance submission portal, specifically tailored to IP-1, may be initiated and integrated within the designated section pertaining to feedback mechanisms	IP-1s are routinely impeded by delays in securing property access and executing deployment activities in rolling out TSP neutral digital connectivity infrastructure. The institution of a formal grievance redressal mechanism, routed through the DCRA/TRAI, is imperative to ensure impartial adjudication and robust oversight of regulatory compliance.



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## **Additional Suggestions:**

S No	Chapter of the Draft Manual	Clause/para/Table/Figur e no. of the Draft	Comments/Suggeste d modified wordings	Justification for Proposed Change
1	1.0 Overview and Purpose	1.3 regulation is applicable for	Need to add tenant/occupant (consumer) of the property	In commercial buildings regulation shall be applicable for tenant / occupants (Consumer) as they engage TSP for their requirement
2.		1.6 Scope of the rating manual	Include Consumer also as a stakeholder for whom the document shall serve the guidance	This document provides a comprehensiv e guide for all stakeholders including consumers
			This manual also shall detail the scope of stakeholders in providing DCI including Consumer scope in the case of commercial buildings	





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3	4.5.1 Table 4.2.6	4.5. Future Readiness of Digital Connectivity Infrastructure	Suggest replacing DAS by Neutral Host DAS.	Neutral Host DAS will ensure a single DAS compatible with multiple technologies & service providers resulting in energy efficiency and lower cost to consumers
4	4.8. Service Performanc e	4.8.4. Sub-Criteria: Secure	It is not always feasible to provide a secure public WiFi inside a leased office space	This is upto tenants as this depends on the nature of business where public Wi-Fi might endanger data security compliance.
5	3.0	DCRA	TRAI to publish list of the authorized DCRA in their website and to update time to time	This is to ensure authorized DCRA is deployed by any property manager





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6	4.0			When data coming cheaper in mobile, WiFi utility will be very limited in IT Parks by IT employees
7		Resilience	(IBS) systems to be accepted by TSPs and they shall not insist on installing their own IBS	Multiple IBS systems installation will have a challenge in any buildings. Hence the common one system would be convenient for plug and play by any TSP
8		connectivity till user premises	Property manager scope is to provide common IBS in the building with fiber and the user or consumer to connect the	Fibre till the premises of each office would be impractical in any IT parks
			network as plug and play with their own choice of TSP	with multi-tenanted buildings.



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			•	Consumer scope to be defined very clearly in the assessment part as property manager does not have any access to individual offices
9	10.3.	stakeholders	- /	Individual offices will have their own secured services selection option



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## **APREA**

APREA (Asia Pacific Real Assets Association) is a leading pan-Asian association made up of investors, investment and asset managers, developers, REITs, InvITs, pension, insurance and sovereign wealth funds, family office platforms, and respected service providers. APREA's focus is cross-border real estate and infrastructure investment, and promotion of real assets as a preferred investment asset class across Asia Pacific and beyond.

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## **APREA India Chapter Board members**

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